

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

**Date : 05.11.2020**

**Misc. Application No. 258 of 2020  
(Interim Application)  
And  
Appeal No. 257 of 2020**

Astitva Capital Market Pvt. Ltd.

..... Appellant

Versus

National Stock Exchange of India Ltd.

... Respondent

Ms. Pooja Kashyap, Advocate for the Appellant.

Ms. Sachin Chandarana, Advocate with Mr. Pruthvi Dhinoja,  
Advocate i/b MKA & Co. for the Respondent.

**ORDER :**

1. Learned counsel for the appellant Ms. Pooja Kashyap states that the arguing counsel has taken ill and is unable to appear.
2. In view of the aforesaid, the matter is adjourned. List on December 4, 2020.
3. In the meanwhile, affidavits may be completed.
4. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through video conference or through physical hearing.
5. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order.

Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala  
Presiding Officer

Dr. C. K. G. Nair  
Member

Justice M. T. Joshi  
Judicial Member

05.11.2020  
PTM